

The Industrial Disputes (Assam Amendment) Act, 1962

Act 8 of 1962

Keyword(s): Central Act Amendment, Industrial Disputes Act

Amendments appended: 22 of 2018, 17 of 2021

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INDUTRIAL DISPUTES (ASSAM AMENDMENT)

ACT, 1962 *

[Assam Act No. VIII of 1962] [As passed by the Assembly]

[Received the assent of the President on the 25th April, 1962]

An Act to amend in Industrial Disputes Act, 1947 in its application to the State of Assam

Preamble. Whereas it is expedient to amend the Industrial Disputes Act, 1947, in its application to the State of Assam in the manner herein after appearing;

It is hereby enacted in the thirteen Year of the Republic of India as follows.

COMMENTS

Preamble. The Industrial Disputes Act has been applied to the partially excluded areas in Assam, as published in the Assam Gazette dated 14-9-1949 and to the executed areas in Assam as published in the Assam Gazette, dated 16-9-1947.

1. Short title, extent and commencement.

(1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 1962.

- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

2. Amendment of S. 7–A of Act 1947.

In sub –S (3)of S.7-A of the Industrial Disputes Act, 1947, after Cl.(a) the following clause shall be inserted, namely:

"(aa) he has worked as a District Judge or as an Additional District Judge or as both a total period of not less than three years or is qualified for appointment as Judge of a High Court:

Provided that the appointment to a Tribunal of any person qualified under this clause shall not be made without consultation with the Assam High Court; or".

3. Amendment of S. 7-C of Assam Act 14 of 1947.

To Cl.(b) of S. 7-C of the Industrial Disputes Act, 1947, the following shall be added, namely:

"Provided that where such Presiding Officer of a Tribunal appointed by the State Government attains the age of sixty-five years before the completion of any proceedings pending before him, the State Government may, if in the opinion of such Government public interest so requires, order his continuance in office for a period not exceeding six months for completion for the preceding."



The Industrial Disputes (Assam Amendment) Act, 2017

Act 22 of 2018

Keyword(s): Industrial Dispute

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THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 432 দিশপুৰ, শনিবাৰ, 1 ছেপ্টেম্বৰ, 2018, 10 ভাদ, 1940 (শক)
No. 432 Dispur, Saturday, 1st September, 2018, 10th Bhadra, 1940 (S. E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2018

No. LGL.159/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the President on 2nd August, 2018 is hereby published for general information.

ASSAM ACT NO. XXII OF 2018

(Received the assent of the President on 2nd August, 2018)
THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2017

AN

ACT

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act No. Act, 1947, hereinafter referred to as the principal Act, in its application 14 of to the State of Assam, in the manner hereinafter appearing; 1947

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title, extent and

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2017.

commencement

- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.
- Amendment 2. In the principal Act, in section 25K, for the words "one hundred",

of section 25k appearing in between the words "than" and "workmen", the words "three hundred" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.



THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 309 দিশপুৰ, বুধবাৰ, 7 জুলাই, 2021, 16 আহাৰ, 1943 (শক) No. 309 Dispur, Wednesday, 7th July, 2021, 16th Ashadha, 1943 (S. E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT::: LEGISLATIVE BRANCH

NOTIFICATION

The 7th July, 2021

No. LGL.159/2017/39.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 25th February, 2021 is hereby published for general information.

ASSAM ACT NO. XVII OF 2021
(Received the assent of the President on 25th February, 2021)
THE INDUSTRIAL DISPUTES
(ASSAM AMENDMENT) ACT, 2020

AN

ACT

further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act, 1947 hereinafter referred to as the principal Act, in its application to this State of Assam, in the manner hereinafter appearing:

Central Act No. 14 of 1947

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

Short title extent and commencement

- (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2020.
- (2) It extends to the whole of Assam
- (3) It shall be deemed to have come into force on the 11th day of August, 2020, the date on which the The Industrial Disputes (Assam Amendment) Ordinance, 2020, came into force.

Assam Ordinance No. VIII of 2020

Insertion of new section 36 C

 In the principal Act, after Section 36B, the following new section 36C

shall be inserted, namely:-

Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings excluding tea industry and activities related to tea processing and manufacturing that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings excluding tea industry and activities related to tea processing and manufacturing from all or any of the provisions of this Act for a period of one thousand days from the date of establishment of such new industrial establishment or new undertaking or class of new establishments or new undertaking or class of new establishments or new undertaking or class of new establishments or new undertaking or class of new

Explanation: For the purposes of this section, the expression "new industrial establishment or new undertaking or class of new industrial establishments or new undertakings" means such industrial establishment or undertaking or class of industrial establishments or

undertakings excluding tea industry and activities related to tea processing and manufacturing which are established within a period of one thousand days after the commencement of the Industrial Disputes (Assam Amendment) Bill, 2020."

3. (1) The Industrial Disputes (Assam Amendment) Ordinance, 2020, is hereby repealed.

Assam Ordinance No. VIII of 2020

Repeal and saving

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

MRIDUL KUMAR KALITA,

L. R.-cum-Secretary (In-charge), Legislative Department, Dispur, Guwahati-6.

4. Repeal and savings.

- (1) The Industrial Disputes (Assam Amendment) Ordinance 1962 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Industrial Disputes (Assam Amendment) Ordinance, 1962 shall be deemed to have done or taken under this Act as if this Act had commenced on the twentieth day of January, 1962 (the date of the promulgation of the Ordinance).
- Published in the Assam Gazette, Extraordinary dated the 39th April, 1962.

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